

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

D.A. 1895/93

New Delhi this the 10th day of February, 1994

Shri Justice V.S. Malimath, Chairman.

Shri K.N. Pant
S/o Shri D.D. Pant,
Qr. No. J-146, Sector-IV,
Mehrauli Badar Pur Road,
New Delhi.

... Petitioner.

By Advocate Shri B. Krishan.

Versus

1. Union of India through
the Director of Estates,
Directorate of Estates,
4th Floor 'C' Wing,
Nirman Bhavan,
New Delhi.
2. The Estate officer,
(Shri Raj Singh Phogat),
Directorate of Estates,
4th Floor, 'B' Wing,
Nirman Bhavan,
New Delhi.
3. The Medical Superintendent,
Safdar Jung Hospital,
Ministry of Health and F.W.,
Sri Aurobindo Marg,
New Delhi.

... Respondents.

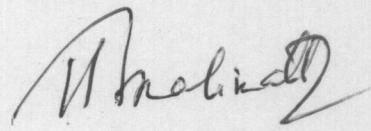
By Advocate Shri P.P. Khurana, Counsel.

ORDER

The rejection of the claim of the petitioner is not supported by any reasons. None has been pleaded in the reply either. In this background, as it is not possible to predicate the priority on which the petitioner may find his place as also in regard to the qualifications for earning, it is but proper that I should call upon the authorities to apply their mind appropriately and take a decision in regard to the claim of the petitioner for regularisation. The respondents shall consider afresh the claim of the petitioner

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objectively for regularisation and pass a speaking order within a period of four months from this date. In the meanwhile, the petitioner shall not be evicted from the quarter in which he is in occupation on the strength of the interim order. Until the decision is taken or the expiry of period of four months whichever is later, the petitioner shall not be charged any penal rent. No costs.



(V.S. MALIMATH)
CHAIRMAN

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